

GOVERNMENT OF INDIA
MINISTRY OF COOPERATION

LOK SABHA
UNSTARRED QUESTION NO 3482

ANSWERED ON 10TH AUGUST, 2021

CREATION OF NEW MINISTRY

3482. SHRI PRAJWAL REVANNA:

Will the Minister of Cooperation सहकारिता मंत्री be pleased to State:

- a) whether the government is aware about the concerns of Indian States regarding the creation of the new Ministry of Cooperation
- b) the reasons for creating the above mentioned Ministry along with the details thereof; and
- c) whether the Government is encroaching upon the State list subject cooperation without the consultation of States and if so, the reasons therefor?

ANSWER

MINISTER OF COOPERATION
सहकारिता मंत्री (SHRI AMIT SHAH)

(a) & (b): Ministries/Departments are reorganized/merged/created keeping in view the functional requirements of the Government and to maximize its administrative efficiency. Functions allocated to the Ministry of Cooperation as per the Government of India (Allocation of Business) Rules, 1961 are at Annexure-I.

(c): No Sir.

Annexure –I

- i) General Policy in the field of Co-operation and Co-ordination of Co-operation activities in all sectors
Note:- The Ministries concerned are responsible for Co-operatives in the fields.
- ii) Realization of vision” from cooperation to prosperity”
- iii) Strengthening of cooperative movement in the country and deepening its reach up to the grassroots.
- iv) Promotion of cooperative-based economic development model, including the spirit of responsibility among its members to develop the country.
- v) Creation of appropriate policy, legal and institutional framework to help cooperatives realize their potential.
- vi) Matters relating to National Co-operative organization
- vii) National Co-operative Development Corporation
- viii) Incorporation, regulation and winding up of Co-operative societies with objects not confined to one State including administration of ‘the Multi-State Co-operative Societies Act,2002(39 of 2002)’:
Provided that the administrative Ministry or Department shall be ‘the Central Government’ for the purpose of exercising powers under the Multi-State Co-operative Societies Act, 2002(39 of 2002), for Co-operative units functioning under its control.
- ix) Training of personnel of co-operative departments and co-operative institutions (including education of members, office bearers and non-officials).